

HIGH COURT OF MADHYA PRADESH
BENCH AT INDORE

FORM - 'D'
REJECTION ORDER
[See Rule 4(2)]

No. RTIA/DR-HCIND/5530

Indore, dated 07th of October, 2013

From:

The Additional Registrar,
State Public Information Officer,
High Court of M. P., Bench at Indore

To,

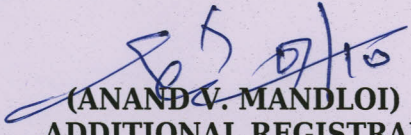
Shri Ashok Kumar Billore,
R/o Chetna Colony/27/Gha,
Village Bakaner, Tehsil Manavar,
District DHAR (M. P.)

Please refer to your application no. NIL dated NIL (Inwarded on 07/10/2013) registered at our I. D. no. 16/2013-14 addressed to the undersigned regarding supply of information under Right to Information Act, 2005. As per the application and as desired by you the information regarding copies of the interim and final orders passed respectively on 29/06/2011 & 14/08/2013 in W. P. no. 490/2011 can not be supplied due to the following reasons:-

- I. Hon'ble the Competent Authority of High Court of M. P. has framed "High Court of M. P. (Right to Information) Rules 2006" under Section 28(1) of the Right to Information Act, 2005. In accordance with the provisions of Rule 7(1) of the said Rules 2006, a citizen/applicant is required to pay fee of Rs. 50/- **in the form of non-judicial stamp or Treasury Challan, pasted with self-attested photograph** (in original) of the applicant in Form 'A' **and you failed to furnish the fee in the form of non-judicial stamp or Treasury Challan, therefore, your application can not be entertained.**

- II. **Moreover, as per the Rule 8(1) of High Court of M. P. (Right to Information) Rules 2006' as amended, State Public Information Officer shall not be liable to provide any information which can be obtained under the Provisions of Chapter XVIII of the High Court of M. P. Rules, 2008.**

As per Section 19 of the Right to Information Act 2005, you may file an Appeal to the Appellate Authority (Principal Registrar, High Court of M. P., Indore) within 30 days of the issue of this Order.


(ANAND V. MANDLOI)
ADDITIONAL REGISTRAR
STATE PUBLIC INFORMATION OFFICER,
HIGH COURT OF M. P.,
BENCH AT INDORE